

T.S No.90/2019

Dated-11.12.2021

This record is put up today on this National Lok Adalat as the matter in issue has already been compromised between the parties in pre-Lok Adalat session.

Plaintiff Anil Kishan and defendants Smt. Sakuntala Kishan, Sri Jugesh Kishan, Sri Leuru Kishan and Sri Dukhu Kishan are represented as they already agreed by virtue of signing a pre-Lok Adalat agreement that this Court can pass final order in their absence.

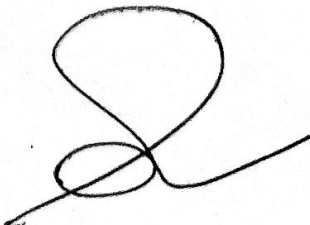
On pre-Lok Adalat session both the parties appeared and they also made one agreement of compromise in respect of all the matter in issue connecting to the suit.

I have perused the petition No. 2358/21 under Order XXIII Rule 3 of r/W Section 151 CPC and also orally examined both the parties on pre-Lok Adalat sittings and I am satisfied that the agreement is made voluntarily touching all the aspect of this case. By virtue of this agreement "Second party (defendants) has no objection if the plaintiff is getting Mutation over the Scheduled land and accordingly entered his name in the revenue records" and both the parties agreed to dispose of the suit on compromise.

The Sheristadar is directed to prepare the decree as per agreement of compromise.

Agreement shall be part of this case record and the same has been marked as 'X'.

The case is disposed of on compromise in National Lok Adalat dated 11.12.2021.



Munsiff No. 1
Dibrugarh